

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 116
(IB)-108(PB)/2020

IN THE MATTER OF:

Anjum Sajid & anr.

Vs.

M/s. Ansal Hi- Tech Townships Ltd.

... Applicant/Petitioner

... Respondent

Order Under Section 7 of IBC, 2016

Order delivered on 24.01.2020

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

MS. SUMITA PURKAYASTHA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Mr. Tushar Gupta, Mr. Anin Choudhary,
Mr. Videh Vaish, Advs.

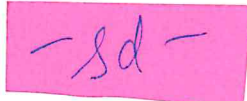
For the Respondent

: Ms. Arti Rathore, Adv.

ORDER

Hon'ble the Supreme Court having already granted stay against the proceeding, the parties are hereby directed to mention the matter as and when Hon'ble the Supreme Court modified the order earlier passed, until such time, the Registry is hereby directed not to list this matter.


(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT


(SUMITA PURKAYASTHA)
MEMBER (TECHNICAL)